PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

CEEKAY DAIKIN LIMITED

Registered Office: Plot No.L-4, MIDC Industrial Estate, Chikalthana, Aurangabad – 431210

This announcement (the "Second Corrigendum to Public Announcement") is in continuation of and should be read in conjunction with the Public Announcement dated January 25, 2010 (the "PA") and Corrigendum Public Announcement dated March 8, 2010 (the "First Corrigendum"), issued by Ambit Corporate Finance Private Limited as Manager to the Offer on behalf of EXEDY Corporation ("EXEDY" or the "Acquirer") to the shareholders of Ceekay Daikin Limited (the "Target Company" / "CDL") regarding the Offer.

Further to the PA and the First Corrigendum, the shareholders of the Target Company may please note the following:

1. SEBI vide letter dated April 23, 2010 (the "SEBI Observation Letter") has issued its observations in terms of the proviso to Regulation 18(2) of the SEBI Takeover Code on the draft Letter of Offer submitted to SEBI.
2. The original and revised schedule of major activities under the Offer is as follows:

	Original Schedule		Revised schedule	
Activity	**Date**	**Day**	**Date**	**Day**
Date of Public Announcement	January 25, 2010	Monday	January 25, 2010	Monday
Specified Date*	February 5, 2010	Friday	February 5, 2010	Friday
Last date for a competitive bid	February 15, 2010	Monday	February 15, 2010	Monday
Last date for completion of dispatch of the Letter of Offer to the shareholders of Ceekay Daikin Limited	March 8, 2010	Monday	May 3, 2010	Monday
Date of opening of the Offer	March 15, 2010	Monday	May 7, 2010	Friday
Last date for revising the Offer Price / number of Shares	March 22, 2010	Monday	May 17, 2010	Monday
Last date for withdrawal by shareholders who have accepted the Offer	March 29, 2010	Monday	May 21, 2010	Friday
Date of Closing of the Offer	April 3, 2010	Saturday	May 26, 2010	Wednesday
Last date of communicating acceptance/ rejection and payment of consideration for accepted tenders / return of unaccepted Shares	April 17, 2010	Saturday	June 10, 2010	Thursday

** Specified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be posted. All eligible owners (registered or unregistered including beneficial owners) of the Shares, other than the Acquirer and CKG, can participate in the Offer any time before the Offer Closing Date.*

3. Status of Statutory approvals:

   The Reserve Bank of India vide letter no. FE.CO.FID/23333/10.21.184/2009-10 dated March 19, 2010, has granted its approval to the Acquirer for acquiring 1,201,340 Shares under the Offer. This approval does not cover tenders by erstwhile OCBs and therefore acceptance of Shares from erstwhile OCBs is subject to receipt of specific approval from the RBI. OCB shareholders, if any, are required to submit approval from RBI for tendering Shares in the Offer.
4. Para 32 in the PA - Disclosure in terms of Regulation 21 of the SEBI Takeover Code should be read as:

   "Pursuant to this Offer (assuming full acceptances), the Acquirer together with CKG will hold 5,706,028 Shares constituting 94.99% of the Fully Expanded Voting Equity Capital of CDL. Therefore, the Offer may result in the public shareholding in CDL falling below the limit specified in Clause 40A of the extant listing agreement with BSE. If, pursuant to this Offer, the public shareholding is found to be reduced below the minimum level required as per the listing agreement entered into by the Target Company with the BSE, (the "Listing Agreement"), as a result of acquisition of Shares under (i) the Preferential Issue; and/or (ii) the Offer, the Acquirer shall take necessary steps to facilitate compliance of the Target Company with the relevant provisions of the Listing Agreement, within the time period stipulated therein.

   Further, in the event the promoter shareholding, pursuant to the acquisition under the Offer, is found to be substantially in breach of the maximum permissible limit under the listing agreement, the Acquirer presently intends to make a delisting offer within the next three years. This is subject to various factors like the financial position of the Acquirer, market price of the Target Company, the regulatory framework for delisting, the post offer shareholding etc., after the completion of the Offer."
5. Certain contact details for the Registrar to the Offer as well as the collection centre at Mumbai have changed. The revised contact details are: Tel No.: (022) 2596 0320; Fax No.: (022) 2596 0329; Email: cdl.offer@linkintime.co.in
6. This Second Corrigendum to the Public Announcement would be available on the SEBI website http://www.sebi.gov.in
7. Terms used but not defined in this Second Corrigendum Public Announcement shall have the same meaning as assigned in the Letter of Offer, the Public Announcement and the First Corrigendum to the Public Announcement.

The Acquirer represented by its Board of Directors accepts full responsibility for the information contained in this Corrigendum to the Public Announcement and also for fulfilling its obligations as laid down in the SEBI Takeover Code.

Issued by the Manager to the Offer	**On behalf of the Acquirer**
AMBIT Acumen at work **Ambit Corporate Finance Private Limited** Ambit House, 449, Senapati Bapat Marg, Lower Parel, Mumbai 400 013 Tel: (+91) 022 3982 1819; Fax: (+91) 022 3982 3020 Email: cdlopenoffer@ambitpte.com; Website: www.ambitholdings.com **Contact Person**: Praveen Kumar Sangal/Astha Singhania	EXEDY EXEDY Corporation **EXEDY Corporation** 1-1-1, Kidamotomiya, Neyagawa-shi, Osaka 572-8570, Japan

Date: April 30, 2010
Place: Mumbai

Size: 24x12 cms